

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4379  
ANSWERED ON:19.05.2006  
EXCISE ON LIQUOR BARONS  
Chowdhury Shri Adhir Ranjan;Singh Shri Uday

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Union Government are aware that liquor barons in the country are evading excise duties to the tune of crores of rupees every year;
- (b) if so, the details in this regard;
- (c) Whether the liquor barons in nexus with the authorities are evading excise duties; and
- (d) If so, the steps taken by the Government to check such evasion of excise duties?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (d): Levy of excise on alcoholic liquors is a State subject by virtue of Entry 51 of State List of Seventh Schedule to the Constitution of India. Excise on alcoholic liquors is levied, collected and appropriated by each State through a separate legislation, which is administered by the State concerned. It is entirely for each State to take appropriate steps to prevent evasion of tax, if any.

The Central Government has neither any information nor any role in this matter.